

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 512 of 1995

Friday this the 21st day of April, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

N.M. Kavalan,
Extra Departmental Delivery Agent,
Koratty, Kizhakkumuri PO,
Nedumpilly House,
Koratty Kizhakkumuri PO,
Pin.680308. Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Chief Post Master General,
Kerala Circle, Trivandrum.
2. The Superintendent of Post Office,
Irinjalakuda Division,
Irinjalakuda.
3. Sri K.R.Raghunandan, Postman,
Irinjalakuda Division,
Kakkanattu Veedu,
Pulloottu PO, Trissur Dist.
4. Union of India represented by
Secretary to Government,
Department of Posts,
New Delhi. Respondents

(By Advocate Mr. James Kurien for R1, 2&4)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

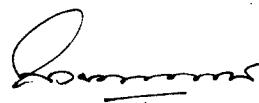
Applicant seeks to quash A5. According to him he is eligible to be considered against the reserved vacancy. A representation made by applicant in this behalf has been rejected by second respondent. Applicant

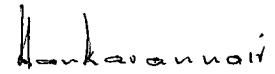
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may challenge the order of second respondent before a higher departmental authority, 1st respondent.

With freedom to do so we dispose of the application. If a representation is made within ten days from today, 1st respondent will take a decision thereon within six weeks of the date of receipt of the representation. No costs.

Dated the 21st day of April, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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